

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 222/2017 and IA 223/17<sup>in</sup> TP No. 170/621A/NCLT/AHM/2016 (New)  
CA No. 73/621A/CLB/MB/2015 (Old)

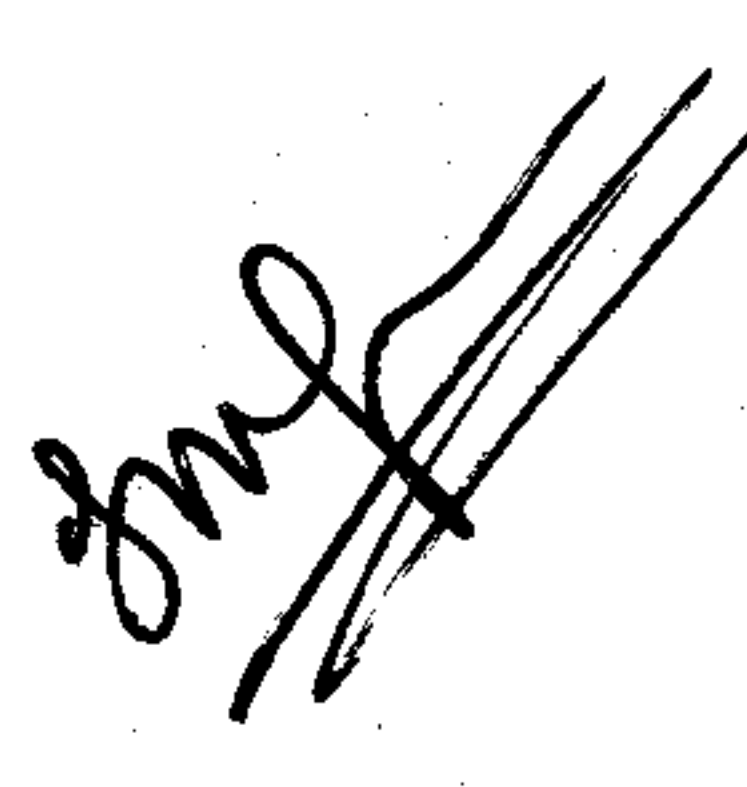
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017**

Name of the Company: Safal Buildcon Pvt. Ltd.

Section of the Companies Act: Section 129 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PCS SPARSH M. GUPTA	On behalf of PCS M. C. Gupta	1) Mr. Rupeshkumar Bhrambhett	} 
2.			2) Mr. Rajeshkumar Bhrambhett	


**ORDER**

Learned PCS. Mr. Sparsh Gupta i/b Learned PCS Mr. M C Gupta present for Applicants.

The two directors of M/s Safal Buildcon Pvt Ltd. who are petitioners in CA 73/2015 (TP 170/2016) filed two separate application IA 222/2017 and IA 223/2017 seeking permission to withdraw TP 170/2016.

Applicants are directed to issue notice in IA 222/2017 and IA 223/2017 to the ROC, Gujarat and file proof of service.

List the matter on 23.08.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 8th day of August, 2017.